

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Jammu)

Subject: Imposition of punishment of stoppage of one increment with cumulative effect upon Shri Mahmud Anwar Alnasir, Civil Judge(Sr. Division)/Sub Judge, presently under suspension.

ORDER

No: 535 of 2022/R4

Dated: 02-05-2022

Whereas, consequent upon the acceptance of the report of the Registrar Vigilance by the Hon'ble Full Court vide its resolution dated 10.11.2016, a regular enquiry was initiated against Sh. Mahmud Anwar Alnasir, the then Sub Judge, Pattan and the said officer was placed under suspension, vide High Court Order No. 901 dated 16.11.2016 and was directed to remain attached with the Registrar Judicial, High Court Wing Srinagar.

Whereas, initially, Hon'ble Mr. Justice Alok Aradhe was nominated as Enquiry Officer to conduct the aforementioned regular enquiry and after His Lordship's transfer, Hon'ble Mr. Justice Rajesh Bindal succeeded as Enquiry Officer. Thereafter, upon His Lordship's appointment as the Hon'ble Chief Justice (Acting) of the High Court of J&K and Ladakh, Hon'ble Mr. Justice Vinod Chatterji Koul was nominated as the Enquiry Officer to conduct the regular enquiry against the officer.

Whereas, upon completion of enquiry, the Hon'ble Enquiry Officer submitted the enquiry report wherein, the Hon'ble Enquiry Officer has been pleased to observe the following, in the concluding para of the report:

"35. Therefore, in view of the findings arrived hereinabove, it is held that the charges 1 to 6 are not proved, whereas charge No. 7 of article of charge against the delinquent officer for having purchased immovable property without permission from the competent authority in contravention to Section 12 of the Act of 1983, is established, which amounts to misconduct."

Whereas, as per directions, the enquiry report was placed before Hon'ble Full Court for consideration and the Hon'ble Full Court while deliberating upon the matter in its meeting held on 12.04.2022 has been pleased to resolve as under:

"In view of the fact that the officer has been exonerated from six charges and has been found guilty only in respect of the seventh charge, looking to the gravity of the said charge, it is resolved that punishment of stoppage of one increment with cumulative effect be imposed upon him."

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Now, therefore, in light of the aforesaid directions of the Hon'ble Full Court, the punishment of stoppage of one increment with cumulative effect is hereby imposed upon Shri Mahmud Anwar Alnasir, Civil Judge (Sr. Division)/Sub Judge, under suspension, presently attached with the Registrar Judicial, High Court Wing Srinagar.

By Order.

13-5-22
(Sanjeev Gupta)
Registrar General

No: *14055-65/RG/GS*

Dated: *02-05-2022*

Copy of the above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh,
2. Secretary to Hon'ble Mr./Mrs. Justice _____,
.....for information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu,
4. Registrar Rules, High Court of J&K and Ladakh, Jammu,
5. Registrar Inspection, High Court of J&K and Ladakh, Srinagar, ✓
- ✓ 6. Registrars Judicial, High Court of J&K and Ladakh, Jammu/Srinagar,
..... for information.
- ✓ 7. CPC, e-Courts, High Court of J&K and Ladakh, with the request to get the same uploaded on the official website of the Hon'ble High Court.
8. Sh. Mahmud Anwar Alnasir, Civil Judge (Sr. Division) / Sub Judge, presently under suspension.
9. Incharge Library, High Court Wing Jammu/Srinagar for information and necessary action..

13-5-22
Registrar General